19

BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

R.P. NO. 147/94

in

O.A. NO. 377/91

M.R. Kulkarni

Applicant

v/s

Director, General, CSIR & Anr.

Respondents

CORAM

- 1) Hon'ble Shri B.S. Hegde, Member (J)
- 2) Hon ble Shri N.K. Verma, Member (A)

Tribunal's orders on Review Petition by circulation (Per: Hon'ble Shri B.S. Hegde, M(J/))

Dated: 5:12.94

Applicant seeking review of the judgement dated 9-6-1994 in O.A. No. 377/91. The O.A. was disposed of both on merits as well as on the point of limitation and jurisdiction because the relief sought was prior to 9-2-1982 and he has filed his O.A. after a lapse of 9 years. Though the judgement was delivered on 9-6-1994, the R.A. is filed on 14-11-1994 i.e. after a lapse of five months. According to the rules, a review application is required to be filed within 30 days from the date of receipt of the orders; that is not the scenario in this case. No plausible explanation is furnished by the Applicant as to why the R.A. is filed at such a belated stage.

15

From pre-page:

2. On perusal of the review application, we find that neither an error on the face of the record has been pointed out nor any new facts have been brought to our notice calling for the review of the judgement. Further, keeping in view the provisions of the 0.47 Rule 1 read with section 115 of the Civil Procedure Code, the grounds raised in the review application are more germane for an appeal against the judgement referred to above, and not for review of the judgement. The review application is, therefore, dismissed.

(N.K. Verma)

Member (A)

(B.S. Hegde)

ssp.